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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 149/2007

Date of order: 24.04.2008

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Shri Hema Ram S/o Shri Pusha Ram Ji, Aged 60 years, Caste - Jat, R/o Sardar Park, Indira Colony, Air Port Road, Ratanada, Jodhpur.

(Hall - Retd. Chowkidar, No. A/3150942, office of G.E. (AF), Jodhpur.

...Applicant.

Shri S.P. Sharma, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Min. of Defence, Govt. of India, Sena Bhawan, New Delhi.
2. The Chief Engineer, Headquarter, Southern Command, Pune (EIR PF-IV Sec.), Maharashtra.
3. The Garrison Engineer (AF), M.E.S. Air Force Station, Jodhpur (Raj.).
4. HQ. Commander Works Engineer (Air Force), M.E.S. Air Force Station, Jodhpur (Raj.).
5. The Principal C.D.A. (Pension), Allahabad (Defence Services - Civil Pension Cell), Allahabad (Uttar Pradesh).

...Respondents.



Shri K.D.S. Charan, advocate, holding brief of
Shri Kuldeep Mathur, counsel for respondents.

ORDER
Per Mr. Justice A.K. Yog, Member (J)

Heard Shri S.P. Sharma, Advocate, learned counsel
appearing on behalf of the applicant and Shri K.D.S. Charan,

(Signature)

Advocate, holding brief of Shri Kuldeep Mathur, learned counsel representing the respondents and perused the pleadings and records of the respective parties.

Learned advocate holding brief of Shri Kuldeep Mathur, Advocate, learned counsel representing the respondents, states that in view of revised pay fixation on placement in higher scale under Assured Career Progression Scheme (photo-stat copy filed as Annexure R/1) and vide para 2 & 3 of the counter-reply on behalf of the respondents, this Original Application has been rendered infructuous inasmuch as the claim made by the applicant through this O.A. have already been redressed by the Department.

Learned counsel for the applicant, however, denies the same. It is submitted that by means of said revised pay fixation, his claim has been partly met and grievance of the applicant has not been fully satisfied. In this respect, he places certain documents annexed with O.A. to show that persons junior to him namely Jaswant Singh and Jabbar Singh have been fixed and allowed higher emoluments.



In view of the above and to ensure that grievance of the applicant is expeditiously considered and decided, we dispose of this O.A. finally with direction to the respondents to consider the remaining grievance of the applicant, if any, provided, the applicant approaches the respondents along with certified copy

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of this order as indicated below within four weeks from today.

Consequently, the applicant is required to file certified copy of this order along with his detailed representation raising his grievance with respect to pay fixation (subject matter of this O.A.) and if said representation is filed, as stipulated above, before Respondent No. 3 / The Garrison Engineer (AF), M.E.S. Air Force Station, Jodhpur (Raj.), the said competent authority shall decide the same within three months of receipt of certified copy of this order along with representation (as stipulated above).



It is also made clear that respondents shall ensure to pay the arrears within six weeks of receipt of certified copy, as may be found due, as per revised fixation of pay / Annexure R-1 (referred to above).

O.A. No. 149/2007 is finally disposed of subject to the above directions.

"No order as to costs".

R. R. Bhandari
[R. R. Bhandari]
Member (A)

A. K. Yog
[A. K. Yog]
Member (J)

Kumawat

copy received on behalf of
sri Keeldeep Mather

Ram D.

2.05.08.

~~No. 44~~
pt. 02.5.08